

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) The Central Pollution Control Board has monitored the performance of incinerators installed in hospitals of Delhi. It observed that the incinerators set up earlier by the hospitals were not meeting the prescribed specifications and some of these incinerators have now been modified as per specifications laid by under the Bio-Medical Waste (Handling & Management Rules, 1998.

(c) and (d) Yes, Sir. In order to ensure that the hospitals set up proper incinerator to dispose the Bio-Medical usage, the specifications for incinerators and the standards which the incinerators are to meet, have been specified under the Bio-Medical Waste (Handling Management), Rules 1998.

Vacant Posts in Para Military Forces

2690. SHRI R. S. GAVAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vacancies of Scheduled Castes, Scheduled Tribes and Other Backward Classes lying vacant in Central Para Military Forces, till-date; and

(b) the steps proposed to be taken by the Government to fill up these vacancies?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) As on date, the number of vacancies of Scheduled Castes, Scheduled Tribes and Other Backward Classes which are lying vacant in the Central Para Military Forces are as under:

Scheduled Castes	1323
Scheduled Tribes	763
Other Backward Classes	3522

(b) Action for filling up of vacancies in the Para-Military Forces is an ongoing process. As and when, the vacancies get accumulated, special drives for recruitment from these categories are also conducted from time to time.

Population Control Policies

2691. COL. SONA RAM CHOUDHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to create a fully autonomous population Commission to make and implement short and long term policies to control the burgeoning population in the country;

(b) if so, the details thereof;

(c) whether the Government also propose to raise the marriageable age of female and males under the law and also promote the "one child family norm" in place of the "two children family norms" ;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) Does not arise.

(c) to (e) There is no proposal at present to increase the marriageable age of female and male.

Maternal Child Health Schemes

2692. SHRI A. F. GOLAM OSMANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation has planned new schemes for maternal child health in the Ninth Five Year Plan;

(b) if so, the details thereof;

(c) whether integrated approach aimed at improving the health status of young women and children has been evolved for the Ninth plan;

(d) if so, the total amount earmarked for the purpose; and

(e) the extent upto which WHO extended help is implementing this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) The World Health Organisation (WHO) allocates funds for a period of 2 years (biennium), whereas the current 9th Plan period of Government of India is for 5 years. The allocation of funds for WHO assisted activities for Family Welfare Programmes during the calendar years 1998-99 (current biennium) is as follows:

S. No.	Name of the project	Allocation (amount in US \$)
1	2	3
1.	IND DHS 001- Strengthening of Primary Health Care Infrastructure	930,000